

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
RESURGENT POWER PROJECTS LIMITED, CHENNAI**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S RESURGENT POWER PROJECTS LIMITED
2.	Date of incorporation of corporate debtor	15/11/1995
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies (ROC), Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29113TN1995PLC033528
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Old No. 484-485, New No.28-30, 2 nd Floor, Pantheon Plaza, Pantheon Road, Egmore, Chennai-600008, Tamil Nadu Principal Office: 443, Anna Salai, Teynampet, Chennai- 600018, Tamil Nadu
6.	Insolvency commencement date in respect of corporate debtor	4 th December, 2019(As per order of NCLT, Division Bench-I, Chennai in CP/1305/IB/2018)
7.	Estimated date of closure of insolvency resolution process	1 st June, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sundaraman Natarajan IBBI/IPA-001/IP-P00757/2017-18/11317
9.	Address and e-mail of the interim resolution professional, as registered with the Board	c/o P.S.Subramania Iyer & Co., Jayshree Apartments, New No.60, II Main Road, R.A.Puram, Chennai-600028 Email: sundar54@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/o P.S.Subramania Iyer & Co., Jayshree Apartments, New No.60, II Main Road, R.A.Puram, Chennai-600028 Email: sundar54@gmail.com
11.	Last date for submission of claims	24 th , December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.cirpindia.com/ forms Physical Address: NA

Notice is hereby given that the National Company Law Tribunal, Chennai Division Bench has ordered the commencement of a corporate insolvency resolution process of the M/S Resurgent Power Projects Limited, Chennai on 4th December, 2019.

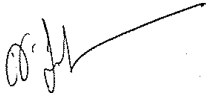
The creditors of M/S Resurgent Power Projects Limited, Chennai, are hereby called upon to submit their claims with proof on or before 24th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10 above

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The claims may be submitted in scheduled Forms schedule B,C,D,E and F in terms of regulation 7,8,9 and 9A of the Insolvency and Bankruptcy Board of India (Insolvency resolution process for corporate persons) Regulation,2016 by the Operational creditors, Financial creditors, Workman Or Employees, Authorized Representative of Workman and Employees and Creditors other than Financial Creditors and Operational Creditors respectively as the case may be.(The same can also be downloaded from www.cirpindia.com/ forms)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :



Sundararaman Natarajan

Date : 10th December, 2019

Place : Chennai